

**(2019) 12 NCLAT CK 0017**

**National Company Law Appellate Tribunal New Delhi**

**Case No:** Company Appeal (AT) (Insolvency) No. 1386 Of 2019, Interlocutory Application No. 3935 Of 2019

Kshitiz Gupta (Liquidator In The Matter Of Abhishek Corporation Ltd.)

APPELLANT

Vs

Asset Reconstruction Company (India) Limited And Ors

RESPONDENT

**Date of Decision:** Dec. 2, 2019

**Acts Referred:**

- Insolvency And Bankruptcy Board Of India (Liquidation Process) Regulations, 2016 - Regulation 32
- Insolvency And Bankruptcy Code, 2016 - Section 14, 33, 35, 38, 39, 40, 60(5)
- Companies Act, 1956 - Section 390(a), 391, 391(1), 391(1)(b)
- Companies Act, 2013 - Section 68, 133, 230, 231, 232
- Competition Act, 2002 - Section 7(1)
- Sick Industrial Companies (Special Provisions) Act, 1985 - Section 4

**Hon'ble Judges:** S.J. Mukhopadhyaya, J; Bansi Lal Bhat, J; Venugopal M, J

**Bench:** Full Bench

**Advocate:** Alok Dhir, Varsha Banerjee, Kunal Godhwani, Mukund Rawat

**Final Decision:** Disposed Of

**Judgement**